

ITEM NO.1

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IN COMPLIANCE OF THIS HON'BLE COURT'S ORDER DATED 21.01.2022 REQUISITE REPORT HAS BEEN RECEIVED

IA No. 2060/2021 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

IA No. 44259/2020 - EXEMPTION FROM FILING O.T.

IA No. 9647/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 44265/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 08-08-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Mohit Das, Adv.
Ms. Nazish Fatima, Adv.
Mr. Gaurav Srivastava, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As prayed, Counter affidavit to the Report sent by the Sessions Judge, Basti, U.P. by filed within four weeks.

List on the Non Misc. Day after six weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)